RAJYA SABHA

Written Answers

Friday, the 18th December, 1992/27th Agrahayana, 1914 (Saka)

The House met at eleven of the clock, Mr. Chairman in the Chair.

RECOMMENDATIONS OF THE BUSINESS ADVISORY COMMITTEE AND DISPENSING WITH QUESTION HOUR

MR. CHAIRMAN: I have to inform hon. Members about the recommendations of the Business Advisory Committee made at its meeting *held on Thursday, the 17lh December, 1992.*

The Committee allotted one hour for the consideration and return of the Appropriation (No. 5) Bill 1992, after it is passed by the Lok Sabha.

The Committee recommended that the Question Hour today be dispensed with in order to enable the House to discuss the situation in Ayodhya. For the same purpose, the Committee also recommended that the Private Member's Business listed for today be postponed to Tuesday, the 22nd December, 1992, from 2.30 p.m. to 5 p.m.

The Committee further recommended the business that concerning consideration of Statutory Resolutions seeking approval of the Proclamations issued by the President under article 356 of the Constitution in relation to the States of Uttar Pradesh, Madhya Pradesh, Himachal Pradesh and Rajasthan be clubbed with the discussion on the situation in Ayodhya and the said Statutory Resolutions be put to vote without further discussion on Monday, the 21st December, 1992, immediately after I the reply of the Home Minister thereto. I have allotted six hours for the discussion.

Accordingly, the Question Hour is dispensed with today. Before I call upon

the Home Minister to make his statement, let me dispose of some formal business. The Statement will be taken up immediately for discussion after it is made in the form of a Short Duration Discussion.

Now, Proclamations under article 356 of the Constitution to be laid on the Table—Shri S.B. Chavan.

WRITTEN ANSWERS TO QUESTIONS

Misappropriation of Funds by Dccpalaya—A Voluntary Organisation

- *361. SHRI PRAVAT KUMAR SAMANTARAY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether Government's attention has been drawn to the news-items which appeared in Jansatta of the 4th and 5th May, 1992 and Rashtriya Sahara dated the 3rd June, 1992 expressing concern about the misappropriation of crores of rupees by a voluntary organisation namely Dccpalaya Education Society working in the slums of Delhi and its involvement in conversion of religion and other anti-social activities; and
- (b) if so, what action has been taken or proposed to be taken by Government against this organisation?
- THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) Yes, Sir.
- (b) The Government has so far no specific complaint or evidence to substantiate the allegations referred to in the said news-items against the organistation.
 - [362. Transferred to 21st December, 1992]